


THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION NO. 06

Dated Guwahati, the 11th January, 2022

In partial modification of Notification No. 01 dated 05.01.2022 and Notification No. 2 dated 06.01.2022, the Hon'ble Gauhati High Court has been pleased to issue the following consolidated guidelines with respect to the Principal Seat of the Gauhati High Court:

1. The Courts shall function in virtual mode, so as to avoid footfalls and to maintain social distancing. However, as an exception, **only** those lawyers, whose names appear in the cause list/vakalatnama and who will appear in the case, and who do not have online facility; and the Government Advocates, who may have to refer to the records in the Court, may be allowed to appear from the High Court premises. Such lawyers, who have no online facility, shall give in writing to that effect to the Registrar (Judicial) in the dedicated email address – **vcadvocate.ghc@gmail.com**.
2. Only such lawyers (as referred to in clause 1), the petitioners-in-person, members of staff, security staff, etc. having taken both the doses of COVID-19 vaccine, shall be allowed to enter the High Court premises.
Provided, persons who have taken single dose of Covid-19 vaccine shall be allowed to enter only on the condition that they furnish a negative report of the RT-PCR test conducted within 48 hours from the date of such entry.
3. Only limited number of cases will be listed. Mention may be made on the mention form for urgent listing of cases (at **ANNEXURE – I**) either offline or online at the dedicated e-mail IDs for mentioning cases (at **ANNEXURE – II**) showing the urgency before the concerned Courts. The Court, only on being satisfied that the matter is of urgent nature, shall direct for listing such cases also.



4. Compulsory wearing of masks and maintaining social distancing is mandatory within the premises of the High Court.
5. In the old Block of the High Court, only Gate No. 4 shall be made for ingress and Gate No. 1 for egress.
In the new building of the High Court, only Gate No. 6 shall be used for ingress and egress.
6. Lawyers (as referred to in clause 1), petitioners-in-person, members of staff, security staff, etc. entering in the High Court premises, shall be subjected to medical screening before entry in the new as well as old High Court buildings.
7. Bar rooms shall remain open to only such lawyers mentioned in clause 1 by adhering to Covid-19 up to date protocols issued by the Government and the Gauhati High Court. The Bar Associations shall give an undertaking to the Registrar (Administration) that all Covid-19 protocols shall be maintained and that they shall be responsible for adhering to the Covid-19 guidelines issued by the Government and the Gauhati High Court.
8. Lawyers shall leave the Bar rooms after completion of their work and in no case shall they remain in the Bar rooms for more than 2 hours.
9. Canteens in both the new and old High Court buildings shall operate in a restricted mode with only take-away facility.
10. Cases filed physically shall be kept under quarantine for at least 2 (two) days before being listed. Very urgent listing will be allowed provided softcopy is submitted/filed.

With regard to the Outlying Benches, the senior most Judge in the Station shall take a decision regarding opting for virtual/hybrid mode in respect of the Bench and Subordinate Courts of that State, with due consultation/approval of Hon'ble the Chief Justice.

These guidelines shall come into effect immediately and shall remain in force until further order(s).

By Order,
Sd/- Gautam Baruah
REGISTRAR GENERAL


11/1/2022

Memo No.HC.III-06/2020/ 256-291/G, dated Guwahati the 11th January, 2022.

Copy to:


1. The Secretary General, Supreme Court of India, New Delhi.
2. The Registrar General, High Court of _____.
3. The L.R. & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati, Assam.
4. The Registrar (Administration/Vigilance/Judicial/Establishment), Gauhati High Court, Guwahati.
5. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati. Guwahati.
6. The Secretary, Gauhati High Court Legal Services Committee, Gauhati High Court, Guwahati.
7. The Member Secretary, Assam State Legal Services Authority.
8. The Registrar, Gauhati High Court, Kohima Bench, Kohima / Aizawl Bench, Aizawl/ Itanagar Permanent Bench, Naharlagun.
9. The District & Sessions Judge, _____ Assam. He/She is requested to circulate this Notification amongst the Judicial Officers under his/her jurisdiction.
10. The Principal Judge, Family Court, _____ Assam.
11. The Member, MACT, _____, Assam.
12. The Special Judge, Assam
13. The Special Judge, CBI, Assam.
14. The Special Judge, CBI, Assam, Addl. CBI Court No. 1,2 & 3, Guwahati.
15. The Presiding Officer, Labour Court, Kamrup (M), Guwahati/Dibrugarh, Assam
16. The Presiding Officer, Industrial Tribunal, Kamrup (M), Guwahati/Cachar, Silchar, Assam.
17. The President/Secretary General, Gauhati High Court Bar Association, Guwahati.
18. The President/General Secretary, Gauhati High Court Advocates' Association, Guwahati.
19. The Chairman, Bar Council of Assam, Nagaland, Mizoram, Arunachal Pradesh and Sikkim.
20. The President/Secretary, All Assam Lawyers' Association, Guwahati.
21. The President/Secretary, Lawyers' Association, Guwahati.
22. The Joint Registrar (_____), Gauhati High Court, Guwahati.
23. The Director, Law Research Institute, Gauhati High Court, Guwahati.
24. The Deputy Registrar (_____), Gauhati High Court, Guwahati.
25. The Librarian-cum-Research Officer, Gauhati High Court, Guwahati.
26. The Asstt. Registrar (_____), Gauhati High Court, Guwahati.
27. The Court Manager, Gauhati High Court, Guwahati.
28. The Special Officer, Translation Wing, Gauhati High Court, Guwahati.
29. The Project Manager, Gauhati High Court, Guwahati. *He is requested to upload this Notification in the website of the Gauhati High Court.*
30. The A.O. (Judicial), _____ Section, Gauhati High Court, Guwahati.
31. The Private Secretary to Hon'ble Mr. /Mrs. Justice _____, Gauhati High Court, Guwahati.
32. The Court Masters, Court No. _____, Gauhati High Court, Guwahati.
33. The Court Officer Nos. 1 & 2, Gauhati High Court, Guwahati.
34. The Chief Security Officer, Gauhati High Court, Guwahati.
35. The C.A. to the Registrar General, Gauhati High Court, Guwahati.
36. The Gauhati High Court Notice Board, (Old Block & New Block).

REGISTRAR GENERAL

11/1/2022
11-1-22

MENTION FORM FOR URGENT LISTING OF CASES

1	Name of Advocate seeking posting	:	
2	Case No.	:	
3	Date of Filing and Filing No.	:	
4	Contact No. of Advocate	:	
5	E-mail I.D. of Advocate	:	
6	Date on which posting is sought	:	
7	Stage of the Case (Motion/Admission/Orders/Hearing etc.)	:	
8	Nature of Urgency	:	


14/1/2022

Sl. No.	Court Number	E-mail Id
1	Court - 1	courthcj.ghc@gmail.com
2	Court - 2	court2.ghc@gmail.com
3	Court - 3	court3.ghc@gmail.com
4	Court - 4	court4.ghc@gmail.com
5	Court - 5	court5.ghc@gmail.com
6	Court - 6	court6.ghc@gmail.com
7	Court - 7	court7.ghc@gmail.com
8	Court - 8	court8.ghc8@gmail.com
9	Court - 9	court9.ghc@gmail.com
10	Court - 10	court10.ghc@gmail.com
11	Court - 11	court11.ghc@gmail.com
12	Court - 12	court12.ghc12@gmail.com
13	Court - 13	court13.ghc@gmail.com
14	Court - 14	court14.ghc@gmail.com
15	Court - 15	court15.ghc@gmail.com
16	Court - 16	court16.ghc@gmail.com
17	Court - 17	court17.ghc@gmail.com
18	Court - 18	court18.ghc@gmail.com
19	Court - 19	court19.ghc@gmail.com
20	Court - 20	court20.ghc@gmail.com
21	Court - 21	court21.ghc@gmail.com
22	Court - 22	court22.ghc@gmail.com
23	Court - 23	court23.ghc@gmail.com
24	Court - 24	court24.ghc@gmail.com

